

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:874
ANSWERED ON:27.11.2012
FOREIGNERS IN JAILS
Punia Shri P.L.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of prisoners of foreign nationals lodged in various jails in the country;
- (b) the number of such prisoners who have completed their jail term but have still not been released for deportation;
- (c) the duration for which the above prisoners have been imprisoned over and above their jail terms;
- (d) whether the Government has any proposal to deport the prisoners who have completed their jail terms back to their country of origin; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a): As per the data compiled by National Crime Records Bureau (NCRB) at the end of year 2011, a total of 5758 foreign prisoners were kept in various jails of the country.
- (b) to (e): "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Data is not compiled centrally in this regard except Pakistani nationals and as per information available, presently there are 28 Pakistani prisoners lodged in the various jails, awaiting their repatriation due to non-confirmation of their nationality.